

**IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN CIRCUIT BENCH: DEHRADUN**

**BEFORE SHRI R. K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No. 5218/DEL/2016 (A.Y 2013-14)
(THROUGH VIDEO CONFERENCING)**

Saipem Portugal Comercio Maritimo SU LDA, C/o. Nangia & Co. A-109, Sector-136, Noida AAICS0784N (APPELLANT)	Vs	DCIT International Taxation, Circle-2 Dehradun (RESPONDENT)
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Appellant by	Sh. Amit Arora, CA
Respondent by	Sh. Naveen Chandra Upadhyaya, Sr. DR

Date of Hearing	20.01.2021
Date of Pronouncement	20.01.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order dated 08/07/2016 passed by CIT(A)-2, Noida for Assessment Year 2013-14.

2. Before us, the Ld. AR submitted that the assessee has moved an application to resolve the pending issue through Direct Tax “Vivad se Vishwash Scheme” (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the

assessee shall be at liberty to approach the Tribunal for reinstatement of these appeal and the Tribunal shall consider the same. The appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Order is pronounced in the open court in presence of both the parties on 20th January, 2021.

Sd/-

**(R. K. PANDA)
ACCOUNTANT MEMBER**

Sd/-

**(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 20/01/2021
R. Naheed

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI